

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:251

ANSWERED ON:02.08.2011

INVOLVEMENT OF POLICE PERSONNEL IN CRIME

Kashyap Shri Virender

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of corruption and criminal offences by the State Police personnel have been reported in various parts of the country;
- (b) if so, the details thereof and the total number of such cases reported/ registered and the action taken against the accused personnel during each of the last three years and the current year, State-wise and crimewise;
- (c) whether the Government has conducted any survey with regard to the functioning and corruption in the police department;
- (d) if so, the details thereof;
- (e) whether the Union Government has issued any directives/guidelines to the State Governments to curb such cases;
- (f) if so, the details thereof and the reaction of the State Governments in this regard; and
- (g) the other effective measures taken by the Government to reform the State police and stop such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): As per the Seventh e Schedule of the Constitution of India `Public Order` and `Police` are State Subjects and it is primarily the responsibility of the State Governments to take action against State Police personnel involved in corruption and criminal offences. However, a statement giving the number of cases reported against police personnel, number of cases charge sheeted and number of persons convicted during the period 2007-2009 is enclosed at Annexure.

(e) to (g): The need to have a forum of Police Complaints Authority against any excesses committed by Police Personnel was underscored by the National Police Commission in their report. The MHA had also selected this recommendation for implementation as one of the 49 recommendations of the NPC. The Supreme Court in Prakash Singh vs. UOI on 22.09.2006 in WP (Civil) No.310 of 1996 had selected this recommendation for implementation by States and UTs. The Supreme Court had also mandated that a Police Complaints Authority should be constituted at the State level and at the District level and also prescribed the constitution of such Authorities. It also appointed the Justice Thomas Committee to report on the progress of implementation which has submitted its report in August, 2010. It has been reported that the implementation of this recommendation is uneven among the States. States also have vigilance machinery like the Anti-Corruption Bureau and Internal Disciplinary Systems to identify and take action against erring policemen.